be 146; in the Southern Circle at Madras will be 431 and in the Mid-Southern Circle at Bangalore will be 484.

श्रो नगोव प्रसग्द शाहु∶ः श्रीमन, में ह निवेदन करना चाहता ह कि इस कार्यालय को देहरादून से हटा कर दिल्ली लाने में कितना खर्चा लगेगा. गह मंत्री महोदय नहीं बता सकें हैं। क्या इस बात से यह प्रकट नहीं होता है कि एक बड़े कार्या-लय को हटाने का फैसला करत समय इस बात पर तवज्जह नहीं दी गई कि कितना खर्चा इस काम में होगा और क्या इसते यह निष्कर्ष नहीं जिलकता है कि जो भावना राजधानी को दिल्ली से दौलताबाद स्रौर फिर दौलताबाद से दिल्ली लाने में थी आज भी वही भावना मंत्री महोदय के इस फैसले में काम कर रहे। है । मैं मंत्र महादय से यह भी जानने चेहतः हं। कइस फैउले को लागू करने से पहले क्या वे इसका खर्चा जानने की भी कोशिश करेंगे और खर्चा जान लेने के बाद ही इसके इम्प्लीमेंटेशन का फैस ा करेंगे ?

प्रो० ए स० नुरुल हस्त : मान्यवर, यह खर्चा पूरी तरह से घ्यान में रख करके ही यह निर्णय लिया गया था ग्रौर जैसा मैं प्रभी माननीय सदस्य के सवाल के उत्तर में ग्रर्ज किया था, यह सूचना मैं पेज कर दूंगा।

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SHRI KHURSHED ALAM KHAN: Sir, is it a fact that there are a number of monuments in Delhi and Agra which are unlisted and which are the best specimens of the architecture of medieval history?

PROF. S. NURUL HASAN: Sir, I agree with the hon. Member that there are still some important monuments which have not *yet* been protected as monuments of national importance. The Archaeological Survey of India continuously looks into it and if there are any suggestions we will be very happy to look into them.

in Delhi

to Questions

# \*446. SHRI KASIM ALI ABID; SHRIMATI SUMITRA G. KUL. KARNI: t

## SHRI KHURSHED ALAM KHAN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that a number of colleges in Delhi run by the various trusts are mismanaged and their affairs are in bad shape;

(b) whether it is also a fact that the teaching staff employed by these institutions are most unhappy and their service conditions need improvement; and

(c) whether Government propose to take over all such coLieges in order to improve the educational facilities in the city?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) to (c). According to the information furnished by the University of Delhi, a few Colleges affiliated to the University and managed by Trusts have been causing concern to the University from time to time. The terms and conditions of service of the teaching staff are the same in all the Colleges affiliated to the University.

The Delhi University (Amendment) Bill, 1975, which has been introduced in this House, provides for statutory safeguards of security of service to teachers employed in the University and its colleges. The Bill also includes a provision for the taking over, for a limited period of the management of mismanaged Colleges or Institutions, except those established and administered by a minority, referred to in Clause (1) of Article 30 of the Constitution.

fThe question was actually asked on the floor of of the House by Shrimati Sumitra G. Kulkarni.

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SHRIMATI SUMITRA G. KULKARNI: Sir, I would like to know from the hon. Minister whether he is aware that in these private colleges, there is a very pernicious kind of practice being followed. Teachers are employed on a short term basis for one year's temporary service and before they complete one year's service, their service, are terminated so that they do noT get any benefit available to the permanent teachers. At the same time, they cannot put in any claims. Now, this affects the service of the teachers as well a<sub>s</sub> it affects the standard of teaching also because no teacher is made permanent. Every year, a new teacher comes. Would the hon. Minister tell us as to how many cases of this nature has he taken cognizance of and what steps have been taken to protect the students from this sort of malpractice?

PROF. S. NURUL HASAN: Actually, only one case of this type was referred to me but I have not had any complaints about this malpractice on a large scale. But if these cases are pointed out, I am sure that within the competence of the Delhi University Act,  $th_e$  Delhi University would certainly try to ensur<sub>e</sub> that this does not happen and the House is already seized of the Delhi University (Amendment) Bill and all these matters can be examined in detail.

SHRIMATI SUMITRA G. KULKARNI: I would like to submit that there is no question of need for pointing it out because I am sure that the Ministry would have a standing machi. ner<sub>v</sub> whereby some inspection of these college<sub>s</sub> could take place. Even if merely the roster i<sub>s</sub> gone through to see the turnover, the Ministry will at once know about it. How is it that this has not been done? From their register, it can be seen how many people were employed and how many are there. This is all that has to be done. We cannot inform the Minister the details of such cases. This is a very wide-spread thing...

MR. DEPUTY CHAIRMAN: Now the question.

to Questions

SHRIMATI SUMITRA G. KULKARNI: I want to know what he has been doing. This is going on ...

MR. DEPUTY CHAIRMAN: All that is okay. Now the question.

SHRIMATI SUMITRA G. KULKARNI; How is he utilising his inspecting machinery for enquiring into this very quick and fast turnover among the teachers and the lecturers of the colleges? It is affecting the teaching standards as well as the teaching service.

MR. DEPUTY CHAIRMAN; Yes; but that is not the question. You have already put Ihe question

PROF. S. NURUL HASAN: Sir, till now, under the Delhi University Act, the power of inspection of colleges is vested only in the Delhi University and ^ot in Government. So far as the new Bill is concerned. Hon. Members must have noticed that now in addition to the power that has been given to the University, power is also sought to be given to the Visitor to order an enquiry if there are any cemplaints of mismanagemont or if there is any jus-tificationn for it.

SHRI KHURSHED ALAM KHAN: May 1 know from the hon. Minister whether a decision has been taken, in principle, to take over all such colleges whose affairs are being mismanaged by Trusts so that things such as happened in Shyam Lai College are not repeated in other institutions, for the sake of students and for the sake of education in these colleges?

PROF. S. NURUL HASAN; As I have just submitted in reply to the main question, the Delhi University (Amendment) Bill which has been introduced in this House, seeks to give powers for a temporary take over of the mismanaged colleges. 17

DR. R. K. CHAKRABARTI: Sir, is it a fact that a large number of teachers of these minority colleges have already appealed to the Education Minister to either take over these mismanaged colleges or to transfer them to other colleges under the Delhi University?

PROF. S- NURUL HASAN: Sir, a representation to this effect has been brought to my-notice.

SHRI SHYAMLAL GUPTA: My friend has mentioned about Shym Lai College. Sir, what is the definition of a 'mismanaged college'? I should say that with the connivance of "he acting Vice-Chancellor, who is a member of this House...

AN HON. MEMBER: Now he is »ot the acting Vice-Chancellor.

SHRI SHYAMLAL GUPTA: He was the Vice-Chancellor.

DR. VIDYA PRAKASH DUTT; Mis. management was taken care of.

SHRI SHYAMLAL GUPTA: Let m<sub>e</sub> finish.

SHRI YASHPAL KAPUR: Is he speaking as Member of the Rajya Sabha or Chairman of that College?

SHRI SHYAMLAL GUPTA: Whatever you may think about me.

MR. DEPUTY CHAIRMAN: Yes, what is the question?

SHRI SHYAMLAL GUPTA: With the connivance of the Vice-Chancellor the University of Delhi took over the management of the College and now see how the College is mismanaged today. I have brought to the notice of the Minister on a number of times...

MR. DEPUTY CHAIRMAN: Mr. Gupta, you have to put the question.

SHRI SHYAMLAL GUPTA; I am putting the question. Now, Sir, the hon. Minister has revised the pay scales of teachers of Delhi University without considering the finances and the workload involved in it The workload is 240 periods in a year and average salary is Rs. 1,250 per month

MR. DEPUTY CHAIRMAN: Mr. Shyamlal~Gupta, I am again telling you to put a question. You will have to put a question.

SHRI SHYAMLAL GUPTA: The DUTA while accepting the pay scales have rejected various other conditions laid down by the University. May I ask from the hon. Minister as to what he proposes to do with the agitation being launched by the DUTA against the acceptance of the workload or the conditions laid down by the University?

PROF. S. NURUL HASAN: Does it arise from this?

SHRI SHYAMLAL GUPTA: Why not? What I have asked, is it not relevant to this? What is the irrelevance?

MR. DEPUTY CHAIRMAN: You have given a long lecture. Yes, Mr. Ramkripal Sinha.

अभो इधाः ल.ल गुप्ताः दोवारा पूछ लुं? हिन्दी में पूछ लुं?

MR. DEPUTY CHAIRMAN: You have given a long explanation about something or other and that is the end of it.

SHRI BHUPESH GUPTA: On a point of order.

MR. DEPUTY CHAIRMAN: What is your point of order?

श्वी राजना**ायण**ः पंइंट ग्राफ ग्रार्डर ये ही पूछ सकते हैं ?

#### (Interruptions)

MR. DEPUTY CHAIRMAN: You also raise a point of order sometimes.

अत्र इग्रोकलाल गुप्ताः मैंने आपसे पूछा कि जो पे स्केल आपने रिवाइज किए और जो वर्कलोड आपने किया क्या डी० यू० टी० ए० उसको इन फोर्सकरेगा?

Oral Answers

MR. DEPUTY CHAIRMAN: It does not arise out of this Question.

SHRI SHYAMLAL GUPTA: What is the definition of a 'mismanaged college'?

MR. DEPUTY CHAIRMAN: I am not here to give you definition of a mismanaged college'. You please sit down. Yes, what is your point of order?

SHRI BHUPESH GUPTA: May I know from the hon. Minister

MR. DEPUTY CHAIRMAN: Is it a point of order?

SHRI BHUPESH GUPTA: No. It is a question.

MR. DEPUTY CHAIRMAN: Then, please take your seat. I have already called Mr. Sinha. Yes, Mr. Ramkripal Sinha.

डा० रामक्रपाल सिंह : श्रीमन् , मैं ग्रापके माध्यम से यह जानना चाहंगा कि क्या यह सच है कि जिस प्रकार की समस्यायें वहां के शिक्षक सरकार के सामने लाते हैं, उन समस्याम्रों में म्रधिकांश जो माइन रिटीज केनाम केकारण जिन काले जों को सटेन प्रोटेक्शन मिली हई हैं, टीचर्स की अपाइंटमेंट में, उनकी सविस कंडीशेंस में, तो माइनारिटी कालेज के नाम पर बहत से न्यासों ने जो कालेज बना रखे हैं और माइनारिटी कार्लेजों में सरार या यनिवसिटी णिक्षकों की बहाली में, उनकी सेवा शतीं में एक सीमा से आगे नहीं जा सकती है। मैं बताना चाहता हूं कि यह समस्या दिल्ली की नहीं सारे भारत वर्ष की है कि माइनारिटी के नाम पर जो घांघलियां चलती हैं मिशनरीज की हों या किसी प्रकार के माइन रिटीज के नाम पर हों और सुप्रीम कोर्ट के जजमेंट के अनुसार ऐस हो चुका है। तो उस जजमेंट की लाइट में यह डिस्क्रिमिनेशन न हो, क्या उस जजमेंट को सुधारने के लिए संविधान में भी संशोधन लाने की जरूरत हो तो उसके लिए सरकार क्या कदम उठा रही है?

PROF. S. NURUL HASAN: Sir, there is no proposal under the consideration of the Government to amend the Constitution in this respect.

श्री राजनारायणः अव हम नहीं पूछेंगे ?

SHRI BHUPESH GUPTA: Is the hon'ble Minister aware of the utter bungling, mismanagement and corruption on the part of the management in a college called Shyam Lai College?

SHRI SHYAMLAL GUPTA: Well, the hon'ble Member does not know what mismanagement is. When I wanted to know about management, the Chair did not allow.

MR. DEPUTY CHAIRMAN: The Chair will not allow irrelevant questions. You can very well be sure that I will not allow any irrelevant question.

SHRI SHYAMLAL GUPTA: I had raised a relevant question.

MR. DEPUTY CHAIRMAN: If the Minister answered you, it was all right. But the Minister did not want to answe<sub>r</sub> an irrelevant question. If it were relevant, I would have asked the Minister to answer.

SHRI BHUPESH GUPTA: Sir, is the hon'ble Minister awar<sub>L</sub>- of what I have said about mismanagement, bungling, corruption, aggressiveness, malpractices and utter stupidity on the part of the management of thq Shyam Lai College? And, in this connection, has he taken care to find out that the manager friend is more a boss than a teacher or educator, is a responsible person? If so, is he aware that that

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friend has been a Member of the Rajya Sabha—and thereby he has discredited Rajya Sabha also in the process?

SHRI RAJNARAIN: On a point of order

SHRI BHUPESH GUPTA: Sir, there can be no point of order. Sir, it is not the privilege of  $\dots$ .

MR. DEPUTY CHAIRMAN: Shri Rajnarain.

SHRI RABI RAY: But he was allowed.

श्रो राजनाराधण : श्रीमन्, हमारा पौइन्ट ग्राफ ग्राडंर है ग्रीर वह यह है कि क्या क्वैश्चन के समय कोई भी सदस्य किसी विद्यालय के बारे में इस प्रकार का प्रश्न पूछ सकता है कि वह ग्रानन्दमार्गी के सिद्धांतों कि फिलासफी को चला रहा है या कम्युनिस्ट पार्टी के सिद्धांतों की फिलासफी को चला रहा है ? ग्रगर ग्राप ग्रानन्दमार्गी के सम्बन्ध में इस तरह का प्रश्न एलाउ करते हैं, तो मैं ग्राप से रिक्वेस्ट करूंगा कि इस बात की भी इजाजत दी जानी चाहिए कि कम्युनिस्ट पार्टी की फिलासफी चलाने के लिए किस ढंग से सरकार ग्राज विद्यालयों का चला रही है ?

SHRI BHUPESH GUPTA: Sir, I I would like to have a clear answer specially when you find that the college manager is supported by such a person as Shri Rajnarain.

MR. DEPUTY CHAIRMAN: Whatever is relevant, the Minister will answer

श्वो राजत रायण : श्रीमन्, एक पर्सनल एक्सप्लेनेशन है । श्री भूपेश गुप्त ने मेरा नाम लिया है और शायद आपने सुना नहीं है । उन्होंने कहा है कि मैं श्यामलाल कालेज की मदद कर रहा हूं । मैं यह निवेदन करना चाहता हं कि श्यामलाल कालेज के प्रश्न को लेकर में सुप्रीम कोर्ट तक में गया हूं श्री विनय कुमार के म.मले में, जब कि श्री भूपेश गुप्त दलाली कर रहे थे ग्रौर कालेज की मदद कर रहे थे ?

MR. DEPUTY CHAIRMAN: Mr. Minister now.

PROF. S. NURUL HASAN: Sir, what am I supposed to answer?

MR. DEPUTY CHAIRMAN: If you find an answer . . .

PROF. S. NURUL HASAN: If I can understand what am I to answer. I will be glad to answer.

SHRI BHUPESH GUPTA: A point of order.

AN HON. MEMBER: No point ot order.

SHRI BHUPESH GUPTA: SU', he has not given the answer.

MR. DEPUTY CHAIRMAN: Mr. Bhupfi Gupta, you made a statement, and he said that there \*-as no answer to a statement.

SHRI BHUPESH GUPTA: Sir, is he aware that there was mismanagement, corruption and malpractices in Shyam Lai College?

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, he is not prepared to answer this question.

PROF. S. NURUL HASAN: Sir, I am prepared to answer the question as reformulated.

MR. DEPUTY CHAIRMAN: Whatever is relevant.

PROF. S. NURUL HASAN: Sir, Statute 31(1)(d) of the University says that the Executive Council may, if it is satisfied after such inquiry as it may think fit make that (a) the affairs of such college or institution

"(b) the teaching  $i_s$  being conducted in such college or institution in a manner prejudicial to the standards of teaching in the University or any Other activity of the University or to public interest may appoint to the regularly constituted Governing Body of such college or institution such number of additional members not being more than half of the total number of members °f the Governing Body and for such period as it may think fit but not exceeding three years on any otfcasion."

It is, Sir, in accordance with this statute that the University added a certain number of persons to the Governing Body of the College.

MR. DEPUTY CHAIRMAN: Yes, Mr. Kapur.

(Interruption By Shri Shyamlal Gupta)

MR. DEPUTY CHAIRMAN: You cannot aslf questions again and again on the same firing.

श्व बह्यपाल कपूर : उपाध्यक्ष जी, यूनी-वर्सिटी ग्रान्ट्स कमीशन दिल्ली के कालेजों को बिल्डिंग के लिए और रिकरिंग खर्च के के लिए 95 ग्रांर 90 प्रतिशत ग्रांट देता है जबकि देश के दूसरे हिस्सों 50 प्रतिशत या उससे ज्यादा खुद जुटाना पड़ता है । उत्तर प्रदेश के एक कालेज ने यू जी सं लाइ-ब्रेरी के लिए ग्रांट मांगी । वे लोग एक लाइ-ब्रेरी के लिए ग्रांट मांगी । वे लोग एक लाइ-ब्रेरी बनाना चाहते थे जिसका नाम पूजनीय जवाहरलाल नेहरू के नाम पर रखना चाहते थे । यू जी सी ने कहा कि वे किसी के नाम पर बिल्डिंग बनाने के लिए ग्रांट नहीं देते । फिर दिल्जो में यू ज सी जीवित लोगों की यादगार बनाने क लिए सरकारी पैसा क्यों देती है, जैसे शामलाल कालेज, आत्माराम कालेज जीवित व्यक्तियों की यादगार ई ?

PROF. S. NURUL HASAN: I would like to know from you, Sir, does it arise from this?

MR. DEPUTY CHAIRMAN\* ft does not arise. Next question. Mr. Shyamlal Gupta.

श्वो राजनारायण : 1971 में 50 हजार रुपया रायबेरेली में फीरोज गांधी कालेज को दिया गया..... (Interruptions) ग्राज ये कपूर, कपूर की तरह उड रहे हैं।

MR. DEPUTY CHAIRMAN: I said "Next

question, Mr. Shyamlal Gupta", not Mr. Rajnarain.

\*447. [The questioner (Shrimati Lakshmi Kumari Chundawat) was absent. For answer vide cols. 41.42 infra]

## Aerial Spraying

◆448. SHRI SHYAMLAL GUPTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that Government have revised their earlier decision regarding subsidy for aerial spraying in States but the full restoration of the subsidy has not been made;

(b) if so, what are the reasons therefor; and

(c) what is the amount of damage done to crops by pesta during the last three years, year-wise and State wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB B. SHINDE): (a) to (c) A statement is laid on the Table of the Sabha.

## Statement

(a) and (b) In so far as subsidies for aerial spraying under the Ce»-